



2026:AHC:37740

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6538 of 2026

Kailash And Another

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Prashant Singh, Raj Deo Singh,
Samta Singh Kushwaha
Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred present writ petition *inter-allia* with the following prayer:-

"A. to issue a writ, order or direction in the nature of mandamus directing to the respondent no. 2 to decide the stay application dated 17.01.2026 given in Appeal No. 06 of 2026 (Computer Case No. 202614000000006 of 2026) Kailash and others Vs. Chandrabhan and others, pending in the Court of Additional Commissioner (Admin), Varanasi Division, Varanasi within stipulated period."

2. It is argued by learned Standing Counsel that respondent no. 2 will pass appropriate orders on the stay application filed by the petitioners in the pending appeal expeditiously.

3. Heard learned counsel for the petitioners, learned Standing Counsel for the State, learned counsel for respondent no. 1, 2, 3 and Sri Bhupendra Kumar Tripathi, appearing for respondent no. 7.

4. It is argued by learned Standing Counsel that the respondent no. 2 will decide the aforesaid stay application filed by the petitioners expeditiously.

5. The writ petition is finally **disposed of** directing the respondent no. 2, to pass appropriate order on the stay application expeditiously within a period of two weeks from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

February 18, 2026.

Vinod.

(Prakash Padia, J.)